

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16
CA 90/2024 CA 92/2024
CA 504/2023 IA 29/2024
In
CP/306(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: OM PRAKASH AGARWAL VS GEE
LIMITED

Section 241-242 OF THE COMPANIES ACT, 2013

ORDER

Mr. Ravi Kadam and Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Shyam Kapadia and Mr. Manvendra Kane, Ld. Counsel for the Petitioner present. Mr. Janak Dwarkadas, Ld. Sr. Counsel a/w Ms. Bindi Dave and Mr. Aayesh Gandhi, Ld. Counsel for Respondent No. 2 and 3 present. Mr. Mukund P Unny, Adv for Applicant in IA No. 29 of 2024.

CA 504/2023 IA 29/2024

1. Learned counsel for both the sides mutually submit that settlement is being worked out and seeks further time to conclude the same if it is feasible.
2. List this matter on 05.04.2024.

CA 90/2024

This Application seeks amendment of the Company Petition in terms of Schedule A, amongst other relief claims in the Application. On perusal of the Application, we do not find any schedule A forming part of the Application. The Respondents are directed to file the reply.

CA 92/2024

This Application seeks amendment of the Company Petition in terms of Schedule A, amongst other relief claims in the Application. The Respondents are directed to file the reply.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)